

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH : NAGPUR

LD-VC-CW NO. 18 OF 2020

Ranjeetsing Santsing Oberoi

vs.

Assistant Provident Fund Commissioner

Office Notes, Office Memorandum of Coram,
appearances, Court's orders of directions
and Registrar's orders

Court's or Judge's orders

Shri. A. R. Deshpande, counsel for petitioner.

CORAM : MANISH PITALE J.

DATED : 30/04/2020

Hearing was conducted through video conferencing. The learned counsel appearing for the party stated that the audio and video quality was proper.

2. Heard Shri. A. R. Deshpande, learned counsel for the petitioner. The principal contention raised on behalf of the petitioner is that the petitioner had only purchased the land and building from M/s. Tushar Tours and Motels Pvt. Ltd., while the respondent is seeking to foist the liability of one M/s. Hotel Tushar Executive on the petitioner. It is submitted that the bank account of the petitioner has been wrongly attached and that it is causing a grave inconvenience to the petitioner.

3. Issue notice returnable on **5th May 2020**. The petitioner is permitted to serve sole respondent through

E-mail and other modes of service, considering the Covid-19 crisis prevailing. Additionally, the petitioner is permitted to serve the panel counsel representing the respondent before this Court.

4. Till the next date, no coercive action be taken against the petitioner.

JUDGE